

## RAJYA SABHA

### List of Questions for WRITTEN ANSWERS

*to be asked at a sitting of the Rajya Sabha to be held on  
Thursday, June 27, 2019/Ashadha 6, 1941 (Saka)*

**(Ministries : Prime Minister; Atomic Energy; Communications; Development of North Eastern Region; Electronics and Information Technology; External Affairs; Human Resource Development; Law and Justice; Personnel, Public Grievances and Pensions; Planning; Space; Statistics and Programme Implementation; Textiles; Tribal Affairs; Women and Child Development)**

**Total number of questions — 160**

#### **Plan to make use of nuclear wastes**

614. SHRIMATI SAROJINI HEMBRAM: Will the PRIME MINISTER be pleased to state:

(a) what are the various steps that have been taken and other new initiatives that have been planned to make use of the wastes being produced by Atomic energy plants in our country;

(b) whether these initiatives are being used and implemented in the proper way so as to avoid the bad impact of these wastes on the living beings; and

(c) if so, the details thereof?

#### **Disposal of atomic wastes**

615. DR. SASIKALA PUSHPA RAMASWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether Government has proposed to dispose the atomic wastes generated in

Kudankulam Atomic Power Station at the complex itself; and

(b) whether such a decision would expose the people living there to atomic radiation and also ill-effects of pollution caused due to atomic wastes?

#### **Mobile and landline services in villages**

†616. SHRI NARANBHAI J. RATHWA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that people are not getting uniform mobile and landline services in the country and these services are quite unsatisfactory specially in villages;

(b) if so, the details thereof along with the reasons therefor; and

(c) the improvements being made in telecommunication infrastructure in order to provide uniform mobile and landline services to all people in the country?

†Original notice of the question received in Hindi.

**Expansion of telecom connectivity in rural areas**

617. SHRI T.G. VENKATESH:  
SHRI DHARMAPURI  
SRINIVAS:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government is contemplating to take steps to accelerate telecom connectivity in rural and remote areas across the country;

(b) if so, the details thereof;

(c) whether any such areas have been identified in Andhra Pradesh and Telangana and if so, the details thereof; and

(d) whether any time-frame has been chalked out for this purpose and if so, the details thereof?

**Curbing call drops**

618. SHRI MD. NADIMUL HAQUE:  
Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government has made any revisions in the system of assessing the dropped call rate;

(b) if so, the details thereof; and

(c) the details of other steps taken by Government for curbing call drops?

**Mobile connections vis-a-vis call drops**

†619. SHRI R.K. SINHA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether mobile companies have given more mobile connections than their technical capacity;

(b) whether the disproportionate

number of mobile connections is the reason for increasing number of call drops; and

(c) if so, the action plan being formulated by the Ministry to deal with this problem?

**NPA in telecom sector**

620. SHRI DEREK O' BRIEN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the gross Non-Performing Assets (NPAs) from the telecom sector;

(b) the losses and income of Mahanagar Telephone Nigam Ltd. (MTNL) during the last three years, year-wise;

(c) whether steps have been taken to revive State-run telecoms such as MTNL and if so, the details thereof; and

(d) if not, the reasons therefor?

**Implementation of BharatNet Project Phase-II**

621. SHRI DEREK O' BRIEN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of implementation status of BharatNet Project Phase-II and estimated date of project completion, State-wise;

(b) the reasons for failure of Government to reach its target of covering 2.5 lakh Gram Panchayats under the National Optical Fibre Network by 2016; and

(c) whether there has been a delay in setting up of towers in Left-Wing Extremism (LWE) affected areas and North Eastern States under BharatNet Project Phase-II and if so, the details thereof?

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†Original notice of the question received in Hindi.

**Implementation of 5G technique**

†622. SHRI AMAR SHANKAR SABLE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government is considering to implement 5G technique in the country and if so, the time-frame thereof and the preparation made therefor;

(b) whether Government is aware that even 3G and 4G services have not been started in many parts of the country, as yet; and

(c) if so, the efforts being made by Government to provide modern communication techniques in all parts of the country?

**Higher interest rates for deposit in IPPB**

623. SHRI A. VIJAYAKUMAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of Indian Post Payments Bank (IPPB) established/proposed to be established in the country;

(b) the number of initiatives taken to attract deposits in such Banks;

(c) whether there is any proposal to give higher interest rate for deposits in such Banks; and

(d) if so, the details thereof?

**Poor fibre connectivity**

624. SHRI JOSE K. MANI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is a widespread complaint from video callers that their video calls freeze and drop so often due to poor

fibre connectivity and low intra-city fibre infrastructure across the country;

(b) whether countries like China and Singapore have 75-80 per cent of their telecom towers connected to fibre whereas in India it is mere 20 per cent; and

(c) whether the industry experts feel that the telecom companies need to invest much more in intra-city fibre infrastructure with 70-80 per cent of India's tower base needs to be fibrerised?

**Draft National Education Policy**

625. SHRI JOSE K. MANI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the draft National Education Policy (NEP) has been put on public domain eliciting suggestions/comments;

(b) whether the States are not bound to follow the NEP and the State of Tamil Nadu, even today, does not follow the three language formula prescribed by the first education policy;

(c) whether the new draft NEP proposes flexibility in the choice of languages and Hindi and English are no longer the stipulated languages that students must study from Grade 6; and

(d) the reasons for unseemly row by the Southern States on the attempted imposition of Hindi on non-Hindi speaking States?

**Online transactions and core banking facilities in Post Offices**

626. SHRIMATI SAROJINI HEMBRAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of post offices which

†Original notice of the question received in Hindi.

have been provided online transactions and core banking facilities during the last three years, year-wise and State-wise;

(b) whether Government is planning to further enhance the process of online transactions in post offices;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

#### **Financial situation of MTNL**

627. SHRI ANAND SHARMA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that an audit of MTNL has established that the current liabilities of the company have exceeded the assets leading to the erosion of its net worth;

(b) if so, the details of MTNL's present financial situation; and

(c) the steps proposed to be taken by Government to address the revenue challenges and a turnaround of the MTNL?

#### **Auction of 5G spectrum**

628. SHRIMATI AMBIKA SONI:  
DR. T. SUBBARAMI REDDY:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government plans to hold auctions for spectrum, including for 5G services during the current year;

(b) if so, whether the modalities have been worked out and if so, the details thereof;

(c) the response of telecom firms for putting 5G spectrum on sale when the infrastructure is not fully developed;

(d) whether apart from Indian telecom firms, foreign firms would also be allowed to participate in the auction; and

(e) if so, whether any preferential treatment would be given to Indian industry?

#### **Problem of mobile subscribers**

629. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether mobile subscribers are facing problems of call drops, cross connections and Non-availability of network as the network of telecom companies are not functioning properly; and

(b) if so, the details thereof and the action taken by Government in this regard?

#### **Implementation of recommendations of 7th Pay Commission**

630. SHRI AMAR SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the recommendations of 7th Pay Commission has not been implemented in BSNL and MTNL and if so, the reasons therefor; and

(b) by when these are likely to be implemented?

#### **Miserable condition of MTNL**

†631. SHRI SURENDRA SINGH NAGAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the services of Government telecom company MTNL is in a very miserable condition and if so, the reasons therefor; and

(b) by when its network and speed of internet would improve?

†Original notice of the question received in Hindi.

**Shutting down of Internet**

632. SHRI M.P. VEERENDRA KUMAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of cases of internet shutdowns during the last three years, year-wise;

(b) the alternative steps taken to provide internet connectivity to students applying for or appearing in examinations; and

(c) whether the number of shutdowns for longer duration are increasing and if so, the reasons therefor?

**Broadband facility to all Gram Panchayats in Odisha**

633. SHRI NARENDRA KUMAR SWAIN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of broadband connections working in Odisha and the actions being taken for providing broadband facility to all Gram Panchayats under BharatNet Project Phase-I;

(b) the number of Gram Panchayats in Odisha under BharatNet Project that have been provided with infrastructure to provide high speed broadband connectivity;

(c) whether the objectives of BharatNet Project have been achieved;

(d) if not, the action being taken in this regard; and

(e) the reasons for considerable delay in implementation of Phase-I of the Project and what are the plans to complete the project and by when?

**Maintenance problem of BharatNet Project in Odisha**

634. SHRI NARENDRA KUMAR SWAIN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the reasons why Power Grid Corporation of India Limited (PGCIL) is not doing the required maintenance of the Broadband connections in Odisha and due to this reason many connections are remaining faulty for a long period;

(b) whether it is a fact that Broadband connections in 120 out of 1800 Gram Panchayats are working Gram Panchayats in Odisha as shown by BBNL and the Broadband connections once provided are not being maintained properly thereafter by PGCIL;

(c) if so, the reasons therefor; and

(d) the steps taken by the Ministry for providing stable Broadband connections in Odisha?

**Telecom companies going into insolvency proceedings**

635. SHRI T.K. RANGARAJAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the details of telecom companies that have gone into insolvency proceedings recently;

(b) the fate of spectrum allotted to these companies; and

(c) whether there is any loss to Government in view of spectrum allotted to these companies lying unused?

**Auction of 5G spectrum**

636. SHRI T.K. RANGARAJAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether 5G spectrum has been auctioned;
- (b) if not, the reasons for delay in conducting the auction; and
- (c) by when Government proposes to conduct the auction?

**Capital infusion bank loans by BSNL**

637. SHRI K.K. RAGESH: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government has received any proposal from BSNL for capital infusion or availing bank loans to expand and maintain the network;
- (b) whether any such proposals are under consideration of the Government; and
- (c) if so, the details thereof?

**Post offices in Ratnagiri district**

†638. SHRI NARAYAN RANE: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether it is a fact that the ratio of post offices to population and postal works is much less in Maharashtra especially in Ratnagiri district;
- (b) if so, the details thereof; and
- (c) the measures taken by Government to increase the number of post offices in Maharashtra especially in Ratnagiri district and the outcome thereof?

**Allocation of 700 Mhz spectrum to BSNL and MTNL on priority basis**

639. DR. SANJAY SINH: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Government has any plan for allocation of 700 Mhz spectrum to BSNL and MTNL on priority basis;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**Free and fast internet services in Government establishments**

640. SHRIMATI SAROJINI HEMBRAM: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether Government is planning to provide free and faster internet services in Government establishments so as to bring efficiency and accuracy in various works;
- (b) if so, the details of schemes proposed therefor; and
- (c) if not, the reasons therefor?

**Employment creation through call centres**

†641. SHRI R. K. SINHA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the number of people who have got employment through call centres during the last three years;
- (b) whether it is a fact that there has been no satisfactory progress in the scheme that was made for employment creation through call centres during the above period; and

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†Original notice of the question received in Hindi.

(c) if so, the reasons therefor and the steps taken by Government to solve this problem?

#### **Hacking of Government websites**

642. SHRI A. VIJAYAKUMAR: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the number of Government websites hacked during the last three years;

(b) whether any action has been taken against the persons responsible for hacking the websites of the Ministry of Home Affairs and the Ministry of External Affairs in recent years; and

(c) the details of action plan proposed to protect the Government websites from hacking?

#### **Mechanism for cyber safety and crime issues**

643. SHRI SYED NASIR HUSSAIN: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is considering to set up an institutional mechanism dedicated to cyber safety and crime issues and if so, the details thereof and if not, the reasons therefor; and

(b) the efforts made by Government to train and develop specialised manpower in this regard?

#### **Steps taken to ensure data privacy**

644. SHRI SYED NASIR HUSSAIN: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has got any suggestions from United Nations to strengthen its data protection and privacy policies and if so, the details thereof;

(b) whether Government has taken adequate steps to ensure data privacy of network users and if so, the details thereof; and

(c) whether Government proposes to enact a legislation for data privacy, strict cyber disclosure norms and curtailing security breaches and if so, the details thereof and by when the said legislation is likely to be enacted?

#### **Progress of Digital India Mission**

645. SHRI BINOY VISWAM: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has any data to evaluate the progress of Digital India Mission;

(b) if so, the details thereof;

(c) whether Government has any plan of actions to convert India into a completely digital country;

(d) if so, the details thereof;

(e) the amount of money spent by Government on this Mission;

(f) whether any private agency is involved in this Mission; and

(g) if so, the details thereof?

#### **Employment in IT sector**

†646. SHRI PRABHAT JHA: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is working on

†Original notice of the question received in Hindi.

establishing IT hubs in major cities of States to provide employment to youngsters in the IT sector at local level;

(b) if so, the details of achievements made till date and further action plans proposed;

(c) whether Government is also working on a plan of opening BPO centres in small cities to provide employment to youngsters in the field of IT sector at local level; and

(d) if not, the details of BPO centers opened during the last three years till date, State-wise, and further action plan proposed in this regard?

#### **Plan to tackle cyber attacks**

647. SHRI C. M. RAMESH: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government has initiated any plan to tackle cyber attack incidents of data breaches and some emerging risks likely to affect business environment in the country and if so, the details thereof; and

(b) whether Government proposes to appoint high level committee of experts to study the matter and to study the safety measures taken by other leading countries of the world in this regard and if so, the details thereof and if not, the reasons therefor?

#### **Internet security for cyber transactions**

648. SHRI V. VIJAYASAI REDDY: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether total cashless economy is

possible only when country has high internet speed and high cyber security;

(b) in what manner Government would achieve cashless economy when India ranks 96th in terms of download speed which is less than Bangladesh, Iraq and Nepal and 105th in terms of average bandwidth availability and poor internet security with almost zero conviction rate;

(c) whether people in the country are wary of cyber transactions for fear of falling victim to hacking attacks; and

(d) in what manner Government is planning to go ahead, in view of the above?

#### **Remittance by NRIs in dollar**

649. SHRI SYED NASIR HUSSAIN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has urged the NRIs to send money for their kith and kins in dollar; and

(b) if so, the details of total dollars sent by NRIs during the last three years?

#### **Vacant posts at diplomat level**

650. DR. ANIL AGRAWAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the details of vacant posts at diplomat level in the Ministry and the reasons therefor;

(b) by when Government would be able to achieve the target of IFS Expansion Plan;

(c) the steps taken by Government in this regard along with the achievements made, so far; and

(d) the steps taken by Government to attract the brightest and best talent to foreign services?



**European Union Parliament Report  
on minority groups in Pakistan**

651. SHRIMATI WANSUK SYIEM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has examined the report on minority groups in Pakistan recently released by European Union Parliament alleging state role in institutionalised discrimination and persecution of minorities;

(b) whether the report objectively examined the nature of persecution faced by religious minority groups in Pakistan, providing case studies on oppression faced by women from minority communities; and

(c) whether Government would use the report for inputs needed to make its own assessment of the plight of minority communities in Pakistan for possible use in international fora on human rights?

**Community development projects in  
various countries**

†652. SHRI P. L. PUNIA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number and details of countries including Afghanistan in which community development projects are being run by India;

(b) the details of funds provided for those projects, project-wise and country-wise during the last three years; and

(c) the number of projects out of these which are also meant for the Non-Resident Indians residing there and the details of beneficiaries including Indians from these projects?

**Visit of Minister to Bhutan**

653. SHRIMATI SHANTA CHHETRI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether he has pledged to work in cooperation on economic development and hydro-power between India and Bhutan; and

(b) if so, the details thereof along with the details of agreements/MoUs exchanged between the two countries during his visit?

**Transportation of mortal remains  
from abroad**

654. SHRI ANIL DESAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the details of standing instructions issued regarding repatriation of mortal remains from abroad;

(b) the number of such cases of repatriation that has taken place during the last three years; and

(c) whether there is any financial angle involved in such repatriation?

**Drop in Indian students seeking  
admission in United Kingdom**

655. SHRI AMAR SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that there has been a steep drop in the number of Indian students seeking admission in the Universities of United Kingdom and if so, the details thereof and the reasons therefor; and

(b) whether the matter has been taken up with Government of United Kingdom on the issue of smoother and greater students and faculty mobility between the two countries and if so, the outcome thereof?

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†Original notice of the question received in Hindi.

**Fake agencies sending Indians  
abroad**

†656. SHRIMATI KANTA KARDAM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government is aware that many fake agencies are functioning in the country which are sending the workers for overseas employment where they are getting trapped;

(b) if so, the details thereof and the details of steps proposed to be taken by Government to put a check on the activities of such agencies; and

(c) whether any Committee has been constituted or is proposed to be constituted for monitoring such agencies and if so, the details thereof?

**Improper Behaviour with guests for  
Iftar Party at Islamabad**

†657. SHRI VISHAMBHAR PRASAD NISHAD:  
CH. SUKHRAM SINGH  
YADAV:  
SHRIMATI CHHAYA  
VERMA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Pakistani agencies behaved disrespectfully with the guests invited for the Iftar Party organised by the Indian High Commission at Islamabad on June 01, 2019 and the guests were forcefully stopped to attend the party; and

(b) if so, the details thereof in this regard?

**Engagement with Maldives**

658. DR. R. LAKSHMANAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has committed itself to engage fully with Maldives in view of its strategic location;

(b) if so, the details thereof;

(c) whether Government has identified any nations with whom it wants to establish bilateral ties and mutual relationship;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

**Extradition of Indians involved in  
financial irregularities**

659. SHRI KANAKAMEDALA RAVINDRA KUMAR:  
SHRI M. P. VEERENDRA  
KUMAR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of people living abroad who have been involved in financial irregularities with the banks as well as of those who are under criminal investigation; and

(b) the details of the steps being taken for the extradition of these persons?

**Visit of Prime Minister to Sri Lanka  
and Maldives**

660. SHRI G. C. CHANDRA-SHEKHAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister recently visited Sri Lanka and Maldives;

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†Original notice of the question received in Hindi.

(b) if so, the details thereof including bilateral agreements signed with each of the above countries;

(c) whether the Prime Minister has also invited President/Prime Minister of Sri Lanka and Maldives to India;

(d) if so, the details thereof;

(e) whether the Prime Minister has discussed with Sri Lanka the issues related with the BIMSTEC; and

(f) if so, the details thereof?

#### **Permanent seat of UNSC**

†661. SHRI REWATI RAMAN SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has not made serious efforts to acquire a permanent seat in the UN Security Council;

(b) whether India has not been able to acquire a permanent seat till now ever since it has become a republic nation;

(c) the reasons for not assigning permanent seat to India in the Security Council even after the consent for the same was expressed by many member countries; and

(d) the changes proposed by Government in foreign policy/diplomacy to secure permanent seat in the Security Council?

#### **Impact of American ban on Chabahar Port**

†662. SHRI SANJAY SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that India is

building Chabahar Port with the help of Iran which is an important project in order to check the increasing intrusion of China in the area; and

(b) if so, whether it would have any impact on the Chabahar Port project if India ceases to import oil from Iran due to the ban imposed on Iran by America?

#### **Attack on fishermen**

†663. SHRI NARAYAN RANE: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government is aware that the Indian fishermen were attacked in some foreign countries while they went for deep sea fishing;

(b) if so, the details thereof during the last three years; and

(c) the action taken by the Ministry in this regard and the results obtained therefrom?

#### **Indian land in possession of China**

664. SHRI Y. S. CHOWDARY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has so far failed to regain 38 thousands sq. km. area of its land in the border areas of India from the possession of China despite years of discussions and meetings held;

(b) if so, the reasons therefor; and

(c) the details of efforts made during the last three years to resolve the issue of occupation of Indian territory by China?

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†Original notice of the question received in Hindi.

**Inter-linking services in Passport offices**

665. DR. ASHOK BAJPAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of regular Passport offices operating in the country, State-wise;

(b) the number of Post Office Passport Seva Kendras operating in the country, State-wise;

(c) the number of privately outsourced Passport Seva Kendras operative in the country, State-wise;

(d) whether any inter-linking services have been provided for customers among all the passport service providers; and

(e) if so, the details thereof?

**Introduction of breakfast in schools**

666. SHRI MOHD. ALI KHAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is introducing breakfast in addition to the mid-day-meal in all schools;

(b) if so, the details thereof; and

(c) the number of children covered under the Mid-Day Meal Scheme and the coverage of children proposed under free breakfast scheme, State-wise?

**Establishment of new Central Universities**

667. SHRI DHARMAPURI SRINIVAS:  
SHRI T. G. VENKATESH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government

is planning to establish thirteen new Central Universities in the country and is allocating 3,600 crore for their infrastructure facilities and if so, the details thereof;

(b) whether any such universities are being established in Andhra Pradesh and Telangana as it was a promised as per the Andhra Pradesh Reorganisation Act, 2014 and if so, the details thereof; and

(c) the quantum of funds allocated for the same?

**Vacancies in Central Universities**

668. SHRI MD. NADIMUL HAQUE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of faculty vacancies in the Central Universities, university-wise;

(b) the details of recruitment of ad-hoc faculty in those universities during the last three years, university-wise;

(c) whether efforts have been made to internalise the ad-hoc faculty into permanent faculty posts;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) the steps taken by Government to fill the vacancies in those universities?

**Assessment of teachers of public schools**

669. DR. VIKAS MAHATME: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government proposes to evaluate teachers of public schools based on their overall classroom management skills and output based on student's performance level;

(b) if so, the details thereof and the mechanism proposed to be adopted to evaluate their performance; and

(c) whether Government is considering to provide incentives as a break-up of the total salary component of such public school teachers to improve the standard of teaching?

#### **Admissions of poor students**

670. DR. L. HANUMANTHAI AH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has taken any steps to ensure admission of poor yet deserving students in Government as well as private colleges and schools across the country;

(b) the details of various steps taken to ensure adequate representation and admission of students from rural areas with poor economic backgrounds;

(c) whether Government has an expert advisory committee to look after this issue; and

(d) if so, the details thereof?

#### **Implementation of schemes under SSA**

671. DR. L. HANUMANTHAI AH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of allocation under the Sarva Shiksha Abhiyan (SSA) during the last three years;

(b) whether any analysis has been carried out recently to know the status of implementation of various schemes under SSA;

(c) the quantum of allocation made during the last three years under SSA; and

(d) the details and status of schemes

initiated under SSA in various part of the country?

#### **Setting up of educational institutes**

672. SHRI TIRUCHI SIVA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the number and details of social science institutes and departments, engineering and medical colleges set up by Government during the last three years, State-wise?

#### **Opening of colleges and universities**

†673. MS. SAROJ PANDEY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the number of law colleges, technical colleges and universities opened in the country to strengthen the education system during the last three years, State-wise?

#### **Fee hike by private schools**

†674. SHRI SAMIR ORAON: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether fee hike by private schools every year has become a big challenge for the people of middle income groups of the country;

(b) whether besides monthly tuition fee, private schools charge excess money every year in the name of annual fee, development fee, re-admission fee, pupil fund, computer fee, science fee, etc. and put direct/indirect pressure to buy books and uniforms from certain shops;

(c) whether the controlling/regulatory Government institutions meant for private schools have turned ineffective; and

(d) whether any mechanism is under

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†Original notice of the question received in Hindi.

consideration for rationalisation of schools fee, facilities and actual evaluation of expenditures?

**Kendriya Vidyalaya/Jawahar Navodaya Vidyalaya in Himachal Pradesh**

675. SHRIMATI VIPLOVE THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has reviewed the current/pending proposals for setting up Kendriya Vidyalayas/Jawahar Navodaya Vidyalayas in the country especially in Himachal Pradesh and if so, the details thereof;

(b) whether Government has any proposal to establish Jawahar Navodaya Vidyalayas in each district of Himachal Pradesh; and

(c) if so, the details thereof?

**Shortage of girls hostel facilities**

676. SHRIMATI VIPLOVE THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of Kasturba Gandhi Girls' Hostels and other girls hostels running in the country, State-wise, especially in Himachal Pradesh;

(b) whether shortage of girls hostel facilities at higher secondary level is creating hurdles in the education of girl students;

(c) if so, whether Government proposes to increase the girls hostel facility in the country including Himachal Pradesh and if so, the details thereof;

(d) whether Government would consider to upgrade all the Kasturba

Gandhi Balika Vidyalayas in the country; and

(e) if so, the details thereof and if not, the reasons therefor?

**Kendriya Vidyalayas in Madhya Pradesh**

†677. DR. SATYANARAYAN JATIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the present status of running and proposed Kendriya Vidyalayas including number of boys and girls studying therein in Madhya Pradesh and the number of vacant posts of teachers in those Vidyalayas, district-wise; and

(b) the current status of vacant posts of principals, vice-principals and teachers in Kendriya Vidyalaya Sangathan and by when these would be filled up?

**Expenditure on education**

678. DR. KANWAR DEEP SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of expenditure incurred on education during the last three years separately for primary, secondary and higher education sectors;

(b) the expenditure on education as a percentage of Gross Domestic Product (GDP) during those years;

(c) the details of other developed countries' expenditure on education as percentage of GDP; and

(d) whether Government is planning to bring in new programmes so as to revive/overhaul the education sector in the country and if so, the details thereof?

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†Original notice of the question received in Hindi.

**Vacant posts in educational institutions**

679. DR. AMEE YAJNIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that a large number of teaching posts are vacant in primary schools, secondary schools, colleges and universities thereby adversely affecting teaching; and

(b) if so, the steps being taken for recruiting teachers as per the requirement?

**National Education Policy**

680. SHRI ELAMARAM KAREEM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Ministry has noticed the opposition from different sections over the draft of National Education policy;

(b) if so, the main issues that have become controversial;

(c) whether Government is planning to bring changes in the draft policy;

(d) if so, in what manner; and

(e) if not, the reasons therefor?

**Kendriya Vidyalaya in Nellore, Andhra Pradesh**

681. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) when was the request for setting up of a Kendriya Vidyalaya at Kavali in Nellore district of Andhra Pradesh submitted;

(b) whether Deputy Commissioner, Kendriya Vidyalaya, Secunderabad had asked to resubmit the proposal and the

District Education Officer, Nellore had submitted a detailed proposal;

(c) whether the delay of ten years in setting up of Kendriya Vidyalaya has denied educational development in the backward areas of Nellore; and

(d) by when the Kendriya Vidyalaya Sangathan is going to set up Kendriya Vidyalaya there?

**Waiving off of interest on education loan**

†682. SHRI RAM NATH THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the interest on education loan given to students becomes more than the principal amount because they are able to repay it only when they get employed; and

(b) if so, whether Government would consider to waive off interest on education loan as it is an unwanted financial burden on poor students?

**Interest on education loan**

†683. SHRI RAM NATH THAKUR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that interest on education loan given to students becomes due from the very date it is released;

(b) whether Government would consider any such plan that education loan may be recovered when students became capable of paying it and interest thereon would be payable from the date of payment; and

(c) whether Government would carry out comprehensive amendment in this plan keeping the poor students in mind?

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†Original notice of the question received in Hindi.

**Enrolment of girls in higher studies**

684. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has conceived any special programme to increase the enrolment of girl students from rural areas in higher studies across the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

**Education of differently abled students in Gujarat**

†685. SHRI NARANBHAI J. RATHWA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is running any scheme for the education of differently abled people in Gujarat;

(b) if so, the places where arrangements have been made for the education of differently abled people under this scheme and the schemes under which education is being provided;

(c) whether action on the proposals received from the States in this regard is delayed; and

(d) if so, the response of Government in this regard?

**Quality education under Sarva Shiksha Abhiyan**

686. SHRI RAJMANI PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the measures taken by Government to improve the quality of education under the Sarva Shiksha Abhiyan (SSA);

(b) whether Government has adopted

any mechanism to evaluate the progress of various objectives of the scheme;

(c) if so, the details thereof;

(d) the targeted achievements under the scheme during the last three years; and

(e) the measures taken by Government to implement the scheme particularly in rural regions of the country?

**Draft National Education Policy**

687. SHRIMATI AMBIKA SONI: DR. T. SUBBARAMI REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the draft National Education Policy (NEP) has been under consideration by Government;

(b) if so, the salient features thereof;

(c) whether there is a proposal to allow lateral entry of nursing and dental graduates into MBBS course and if so, the details thereof; and

(d) whether the draft NEP recommends to introduce common exit examinations for all MBBS graduates for Post Graduate Course and if so, the response of Government thereto?

**Provision of food upto class XII under MDMS**

†688. SHRIMATI CHHAYA VERMA: SHRI VISHAMBHAR PRASAD NISHAD: CH. SUKHRAM SINGH YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Ministry is considering

†Original notice of the question received in Hindi.



to provide food to children up to class XII under the Mid-Day Meal Scheme (MDMS);

(b) if so, by when the Ministry is considering to implement it; and

(c) the details of suggestions of States for expansion of this scheme?

**Vacant teachers posts in Central Universities**

†689. SHRIMATI CHHAYA VERMA:  
SHRI VISHAMBHAR PRASAD NISHAD:  
CH. SUKHRAM SINGH YADAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of posts of teachers vacant in the Central Universities of the country and the details of steps being taken to fill them up through regular appointments during the last three years;

(b) the details of vacant posts of general, OBC, Scheduled Caste and Scheduled Tribe categories, post-wise and category-wise; and

(c) the reasons for delay in filling up the vacant posts of teachers and whether education is getting affected due to vacancies?

**Making higher educational institutes of world class**

690. SHRI P. BHATTACHARYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is making

efforts to bring higher educational institutes and universities at par with the best in the world;

(b) if so, whether Government has taken any steps in this direction; and

(c) if so, the details thereof and if not, the reasons therefor?

**Promotion of research and innovation in schools**

†691. SHRI LAL SINH VADODIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government is contemplating to take big initiatives such as Atal Tinkering Laboratories and Atal Innovation Mission to promote research and innovation in schools;

(b) if so, whether Government has taken any steps in this regard; and

(c) if so, the details thereof and if not, the reasons therefor?

**Promotion of sports activities among children**

†692. SHRI LAL SINH VADODIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is considering to provide special funds for promoting sports related activities among children;

(b) if so, whether any steps have been taken by Government so far, in this regard; and

(c) if not, the reasons therefor?

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†Original notice of the question received in Hindi.

**Suggestion of Education Reforms  
Drafting Committee**

†693. SHRI PRABHAT JHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Education Reforms Drafting Committee under the chairmanship of Dr. K. Kasturirangan was constituted in 2017 and the committee has recently submitted its report to Government;

(b) if so, the details thereof;

(c) whether the Committee has given several key suggestions for creating an independent regulatory authority for school education, constituting National Education Commission and incorporating contribution of Indian Knowledge Systems into the syllabus; and

(d) if so, the details thereof?

**JNU entrance examination**

694. SHRI RITABRATA BANERJEE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the new JNU MCQ entrance examination format prepared by the National Testing Agency (NTA) is the appropriate way of evaluating students in very subjective courses; and

(b) the reasons why fee is being charged for raising queries on the official website of the University and in what manner a poor person could raise any question?

**Framework for open universities**

695. DR. T. SUBBARAMI REDDY:  
SHRIMATI AMBIKA SONI:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the University Grants

Commission has asked the National Assessment and Accreditation Council (NAAC) to formulate framework for Open Universities;

(b) if so, the details thereof and by when it is likely to be formulated;

(c) the efforts made to improve and focus on quality education in faculties in Open Universities; and

(d) whether the research element is also included as part of curriculum in the faculties and if so, the details thereof?

**Representation of SCs/STs/OBCs in  
central educational institutions**

696. SHRI RIPUN BORA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that SCs/STs/OBCs are underrepresented in the upper rungs of the faculty positions in central educational institutions/universities;

(b) if so, the details of representations of these groups from Assistant Professor to Professor level in comparison to the general/unreserved category, post-wise and category-wise; and

(c) the reasons why these groups are under represented at the upper rungs and the steps taken by Government to bridge the gap?

**Government facilities to students**

697. DR. R. LAKSHMANAN: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of facilities being given by Government for children living in sparsely populated areas, where schools

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†Original notice of the question received in Hindi.

cannot be opened due to non availability of land; and

(b) the details of such places in Tamil Nadu where facilities are being extended to needy students?

**Criteria fixed for education loans**

698. SHRI M.P. VEERENDRA KUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of the criteria fixed by Government for education loans;

(b) whether banks are demanding security and surety for education loans;

(c) if so, the details thereof;

(d) whether banks are levying high rate of interest on education loans at par with commercial loans; and

(e) if so, the action taken by Government to reduce the rate of interest on education loans?

**Revision of school curriculum**

699. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any action plan has been drawn to revise the curriculum for schools up to higher secondary level which is long overdue;

(b) if so, the details thereof; and

(c) whether Government has fixed any time-frame for revision of school text books and if so, the details thereof?

**Right to Education of children of migrant workers**

700. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has adequate provisions in the Right to Education Act to provide compulsory education to children of migrant workers;

(b) if so, the details thereof;

(c) whether the existing provisions are adequate to take care of the issue of providing education to children of migrant workers in back drop of increasing distress migration across the country; and

(d) if so, the details thereof and if not, the reasons therefor?

**Senior/selection scale to KVS employees**

701. SHRI G.C. CHANDRA-SHEKHAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Kendriya Vidyalaya Sangathan (KVS) grants senior/selection scale to their employees;

(b) if so, the details of eligible librarians under KVS, Delhi Region during the current year;

(c) whether there has been cases of delay in granting of senior/selection scale to KVS employees;

(d) if so, whether Departmental Promotion Committee has been constituted for screening for grant of senior scale for post of librarians in KVS Delhi region;

(e) if so, the details thereof; and

(f) the steps being taken by Government to ensure timely grant of senior/selection scale to KVS employees?

#### **Blacklisted educational institutes**

702. SHRI SUSHIL KUMAR GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a large number of technical and higher educational institutes are operating in the country without valid registration;

(b) whether Government has planned any crackdown on blacklisted institutes that offer degrees and diplomas without being accredited; and

(c) whether Government would bring out a comprehensive list of institutes which do not have the legal permission to offer courses and take penal action against them?

#### **Infrastructure of engineering colleges/universities**

703. SHRI D. KUPENDRA REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the existing engineering colleges/universities and other higher learning institutions lack mandatory infrastructure including inadequate staff/teachers/professors;

(b) if so, the details thereof and the steps taken by the Central Government in this regard;

(c) whether it is also a fact that more private engineering colleges/universities are being added every year whereas the existing institutions are facing closure; and

(d) if so, the details thereof and the reasons therefor?

#### **Schools/colleges closed and started**

†704. SHRI SANJAY SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the number of Government schools and colleges closed and started during 2014 to 2019?

#### **Draft National Education Policy**

705. SHRI K.K. RAGESH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether imposition of the three language formula from primary level of school education as proposed in the Draft National Education Policy is under consideration; and

(b) if so, the reasons therefor?

#### **Food quality under Mid-Day-Meal Scheme**

706. SHRI HUSAIN DALWAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Ministry has a mechanism to ensure quality of mid-day meals and if so, the details thereof and if not, the reasons therefor;

(b) the details of mechanism for ensuring safe and standard meal prepared, like qualified examiner, air-tight packaging, etc.;

(c) whether budget was allocated for ensuring quality of food;

(d) whether the Ministry has a record of unutilised funds for the same at school level and if so, the details thereof, State/UT-wise and year-wise since 2016; and

(e) if not, the measures taken for ensuring it, State-wise and year-wise since 2016?

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†Original notice of the question received in Hindi.

**Expenditure on primary education**

707. SHRI K.C. RAMAMURTHY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether spending only 1.82 per cent of GDP on primary education helps in increasing quality and standard in primary education;

(b) whether the Organisation for Economic Cooperation and Development has conducted programme for International Student Assessment in which India ranked 73rd;

(c) whether there is a need to enhance GDP on primary education and to extend a helping hand to private aided and unaided institutions to better the rank and also to provide quality education;

(d) if so, whether any steps have been taken by the Ministry in this regard; and

(e) if so, the details thereof and if not, the reasons therefor?

**Higher Education Commission**

708. SHRI K.C. RAMAMURTHY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the reasons why Government is considering to have a Higher Education Commission (HEC);

(b) whether HEC has the power to provide grants and is stuffed with bureaucrats;

(c) the regulatory bodies that are proposed to be brought under HEC; and

(d) in what manner the proposed body would transform the higher education sector and take our institutions to the world's top 100 or 200?

**Science and Technology Encyclopedia in Hindi**

709. DR. SANJAY SINH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that a project for preparation of Science and Technology Encyclopedia (Vigyan aur Praudyogiki Vishwakosh) in Hindi was initiated by Commission for Scientific and Technical Terminology (CSTT);

(b) if so, the details of expenditure incurred and the names of the officials involved in the project;

(c) the details of current status of the project; and

(d) the roadmap and the time-limit for publication of the encyclopedia?

**Yoga University in Rajasthan**

†710. SHRI RAM NARAIN DUDI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any Yoga University/college in Rajasthan; and

(b) if not, whether Government has any scheme/proposed to open any college/university in that State to promote yoga?

**No detention policy**

†711. DR. SATYANARAYAN JATIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the details and date of implementation of no detention policy system for class 1 to class 8 and the details of modifications/changes made thereon now and the manner in which the same is being implemented, State-wise?

†Original notice of the question received in Hindi.

**Private coaching centres**

712. SHRI SANJAY RAUT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that private coaching centres charge a huge sum from students preparing for entrance examinations like IIT-JEE, NEET and UGC-NET;

(b) if so, the Government's response thereto;

(c) whether Government is planning to provide free coaching to students and establish affordable training centers in the country for the benefit of students who are planning to appear for these highly competitive examinations; and

(d) if so, the details thereof?

**NBA accreditations issue of Kuwait engineers**

713. SHRI ELAMARAM KAREEM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Ministry has got representations from the Indian engineers working in Kuwait regarding the residency related issues of Indian engineers due to NBA accreditation;

(b) the steps taken by the Ministry to address this issue;

(c) whether the issue has been resolved and if not, in what way the Ministry is planning to find a solution for it;

(d) whether the Ministry would be ready to issue a notification regarding this NBA accreditation issue as most of Government engineering colleges having decades of experience are not accredited by NBA; and

(e) the details of communication

between the Ministry of External Affairs and this Ministry on this issue?

**Formulation of hundred days action plan**

†714. SHRI P.L. PUNIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Ministry has formulated a hundred days action plan and if so, the details thereof; and

(b) the details of laws wherein major amendments would be made and the details of amendments proposed to be made in such laws as per the aforesaid action plan?

**Tele-Law Services scheme**

715. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the Ministry has launched Tele-Law Services scheme to provide legal services, including legal advice;

(b) the details of districts, panchayats and villages identified to extend such services, State-wise;

(c) whether it is also a fact that it has not been started even in a single Gram Panchayat in any Southern State; and

(d) if so, the reasons therefor and by when it is proposed to extend to Southern States, particularly in Andhra Pradesh and Telangana?

**Fast track courts**

716. SHRI RAJMANI PATEL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to increase the number of fast track courts in the country;

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†Original notice of the question received in Hindi.

(b) if so, the details thereof along with the steps taken by Government in this regard and if not, the reasons therefor;

(c) the total amount allocated and the expenditure incurred during each of the last three years and the current year for setting up of these courts;

(d) whether Government has allocated more funds to various States for establishment of these courts and appointment of more judges in these courts; and

(e) if so, the details thereof?

#### **Cases pending in Supreme Court and High Courts**

717. SHRI PARIMAL NATHWANI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases, both civil and criminal, pending in Supreme Court of India and various High Courts in the country;

(b) the number of cases out of the above which are pending for less than five years for more than five years and less than ten years and for more than ten years; and

(c) whether any measure has been taken by Government to expedite the process of disposal of cases?

#### **Special courts in J&K for pending cases**

718. SHRI PARIMAL NATHWANI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases of terrorism, juvenial terrorism and rapes pending in Jammu and Kashmir;

(b) whether there is any proposal to set up special courts, on the lines of CBI Special Court, in that State to expedite disposal of such cases;

(c) if so, the details thereof and the action plan proposed therefor; and

(d) if not, the manner in which Government plans to expedite the process of disposal of pending cases?

#### **National Law Universities**

719. DR. VIKAS MAHATME: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the National Law Universities (NLUs) have indeed improved the standards of legal education in the country and if so, the details of their contribution to the legal system of the country;

(b) whether any comprehensive report is proposed to check the quality of education and research being imparted by NLUs; and

(c) whether there is any proposal for establishment of any regulatory body to ensure smooth conduct of entrance examinations and appointment of quality faculty in such universities?

#### **Use of advance technology for electoral exercises**

720. SHRIMATI WANSUK SYIEM: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the recently held parliamentary elections have taken unusually long break in governance, putting the policy making machinery in suspended animation for nearly 80 days;

(b) whether the CEC cites the scarcity of manpower to oversee and conduct the elections on a massive scale even when elections to legislative assemblies and local bodies are conducted without protection from Central paramilitary forces; and

(c) whether with the advanced technological systems, including the blockchain technology, it would be possible to conduct massive electoral exercises more efficiently and speedily?

#### **Slow disposal of judicial cases**

†721. SHRI MOTILAL VORA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is aware of the fact that a major part of lives of innocent people are spent in jails due to slow disposal of judicial cases in the country;

(b) whether it is also a fact that a large number of innocent people imbibe negative influence while staying in contact with hard core criminals;

(c) if so, the details of steps being taken by Government in order to expedite disposal of judicial cases; and

(d) whether Government would issue guidelines/advisory notes to States also in this regard?

#### **Electoral reforms to prevent commercialization of elections**

722. SHRI D. RAJA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government's attention has been drawn to a recent report by an independent think tank-Centre for Media Studies (CMS) stating that BJP has spent close to 27,000 crore *i.e.* 45 per cent of the total expenditure which is estimated to be close to 60,000 crore in the recently concluded Lok Sabha elections pointing to the excessive commercialization of elections;

(b) if so, the details thereof; and

(c) whether Government is considering

a proposal for major electoral reforms in order to prevent the commercialization of elections to ensure a fair and independent elections?

#### **Settlement of pending cases**

†723. SHRIMATI KANTA KARDAM: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether judiciary has more holidays in comparison to legislature and executive and if so, the details thereof;

(b) whether reduction in the number of leaves, opening of courts on Sundays, speedy filling of all the vacancies of judges and limiting the number of hearings would be helpful in settlement of all pending cases; and

(c) if so, the steps being taken/proposed to be taken by Government to settle pending cases?

#### **Ratio of judges to population**

724. SHRI D. KUPENDRA REDDY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has made any assessment regarding the ratio of judges to population in the country;

(b) if so, the details thereof; and

(c) the steps taken by Government to fill up the posts of judges lying vacant in various courts of the country and also to increase the number of judges?

#### **Conducting Civil Services Preliminary Examination in Tamil**

725. DR. V. MAITREYAN: Will the PRIME MINISTER be pleased to state:

(a) the details of examination conducted

†Original notice of the question received in Hindi.



in Tamil language by the Union Public Service Commission;

(b) whether it is a fact that Civil Services Preliminary Examination is held only in English and Hindi; and

(c) whether Government would consider conducting Civil Services Preliminary Examination in Tamil and other Indian languages in addition to English and Hindi?

#### **Proforma promotion under NBR**

726. SHRI MOTILAL VORA: Will the PRIME MINISTER be pleased to state:

(a) the details of rules/guidelines for grant of proforma promotion under Next Below Rule (NBR);

(b) whether an officer, approved by DPC but serving outside the cadre in public interest, is entitled to proforma promotion under NBR in case only one vacancy being available in a year in the cadre;

(c) whether the Department's O.M. dated the 15th July, 1985 regarding modification of NBR is still operational; and

(d) if so, the meaning of "approved junior" mentioned in para 2(a) of the said O.M. *vis-a-vis* the words 'no junior officer eligible for promotion' used in its para 1?

#### **Under-representation of SCs/STs/OBCs**

727. SHRI RIPUN BORA: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that SCs, STs and OBCs are underrepresented in the upper rungs of the Central Government jobs;

(b) if so, the details thereof indicating the representation of these groups in Government departments from Under Secretary to Secretary level in comparison to the general/unreserved category, post-wise and category-wise; and

(c) the reasons why these groups are under-represented at the upper rungs and the steps taken by Government to bridge the gap?

#### **Abolition of application fees for Government examinations**

728. SHRI SANJAY RAUT: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that many aspiring candidates are unable to pay fees to participate in Government's recruitment examinations and other competitive examinations;

(b) whether Government is considering to abolish application fees for examinations of Government posts by bringing new affordable technology in this regard; and

(c) if not, the reasons therefor?

#### **Complaint of corruption in Kendriya Bhandar**

729. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) whether the Chief Vigilance Officer of Kendriya Bhandar has received complains of rampant corruption in the purchase of sugar in Kendriya Bhandar; and

(b) if so, the action taken in the matter?

**Discontinuation of overtime allowance**

730. DR. BANDA PRAKASH: Will the PRIME MINISTER be pleased to state:

(a) whether Government has decided to discontinue overtime allowance for categories other than operational staff and industrial employees;

(b) whether it has also been decided to link grant of overtime allowance with biometric attendance; and

(c) whether Government has also decided not to revise the rate of overtime allowance for the operational staff and they would continue to get the amount as per its order issued in 1991?

**Letters/e-mails from members of Kendriya Bhandar**

731. SHRI RAM KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

(a) the details of letters/e-mails received by the Chief Welfare Officer (CWO) of DOPT from the Members of Kendriya Bhandar during the last two years;

(b) whether it is a fact that CWO neither acknowledges nor replies to such letters/e-mails and if so, the reasons therefor;

(c) whether any day has been fixed by CWO to meet public to hear their grievances personally and if not, the reasons therefor; and

(d) the details of steps taken to improve the working of CWO?

**Vacant seats in Central Ministries under ST quota**

732. SHRI MAHESH PODDAR: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a large number of posts reserved for Scheduled Tribes in Central Government are vacant; and

(b) if so, the details of such vacancies, Ministry-wise and Department-wise?

**Removing poverty**

733. SHRI VIJAY PAL SINGH

TOMAR:

DR. AMEE YAJNIK:

Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission has, so far, conducted any study/exercise to estimate the level of poverty in the country or formulated any policy to remove it;

(b) if so, the norms and methodology adopted by the Commission for this purpose;

(c) when such study/assessment was made by the Commission and the details thereof indicating the figures of poverty lines, State-wise; and

(d) the steps Government has taken, so far, to address the issue of poverty?

**Discussion on electric vehicle policy**

734. SHRI BHUBANESWAR KALITA: Will the Minister of PLANNING be pleased to state:

(a) whether NITI Aayog had recently met officials of several Ministries to discuss the Electric Vehicle (EV) Policy;

(b) if so, the details thereof;

(c) whether any policy decision has been taken by the Ministry, and

(d) if so, the details thereof and if not, by when the policy is likely to be framed?

**Empowering NITI Aayog**

735. SHRI SANJAY SETH: Will the Minister of PLANNING be pleased to state:

- (a) the details of new roles, responsibilities and power taken up by NITI Aayog to transform the age old approach of planning and implementation;
- (b) whether the institution has achieved its goals set at its inception in 2014; and
- (c) whether Government plans to empower NITI Aayog to conduct independent evaluation and speed up the implementation of Government projects?

**Atal Tinkering Laboratories**

736. DR. VINAY P. SAHASRABUDDHE: Will the Minister of PLANNING be pleased to state:

- (a) the number of Atal Tinkering Laboratories established in schools across the country since the inception of the project under the Atal Innovation Mission;
- (b) the number of students who have been benefited by such laboratories; and
- (c) the total amount of Grant-in-Aid provided by the Ministry to the schools under the Atal Innovation Mission to establish Atal Tinkering Laboratories?

**New company for commercial exploitation of Research and Development**

737. DR. K.V.P. RAMACHANDRA RAO: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is setting up a new company under the Department of Space to commercially exploit the research and development works;
- (b) if so, the details thereof; and

(c) what would be the functions of this company and how this would bring additional benefits to Government in comparison to the existing set up?

**Status of Gaganyaan project**

†738. SHRI REWATI RAMAN SINGH: Will the PRIME MINISTER be pleased to state:

- (a) the present status of Gaganyaan project previously carried out by Government;
- (b) whether it is a fact that India is taking help from Russia and France for this project; and
- (c) if so, the details thereof?

**National Sample Survey Office**

739. SHRI BHUBANESWAR KALITA:  
SHRI ANAND SHARMA:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether Government has approved merger of Central Statistics Office (CSO) and National Sample Survey Office (NSSO) into a single body;
- (b) whether the Ministry is proposing to restructure the National Statistical System;
- (c) if so, the details of the proposed restructuring and justification for the merger of CSO and NSSO;
- (d) whether Government has consulted all the stakeholders including National Statistical Commission regarding the proposal of restructuring and the merger and its impact on the autonomy of national statistical system; and
- (e) if so, the details thereof and the steps taken to remove their reservations, if any?

†Original notice of the question received in Hindi.

**Twenty Point Programme**

740. SHRI BINOY VISWAM: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether Government has a Twenty Point Programme;

(b) if so, when this programme was last updated and the progress report last published;

(c) whether this programme has any priorities to achieve the Millenium Development Goals (MDGs) set by the United Nations;

(d) if so, the various programmes and policies adopted by Government towards achieving MDGs; and

(e) the details of progress made in achieving these goals?

**Improving statistical system to monitor progress of SDGs**

741. DR. BANDA PRAKASH: Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Ministry proposes to prepare National Report on baseline data to monitor the progress of goals and targets set under Sustainable Development Goals (SDGs);

(b) whether the Ministry plans to further improve statistical system to meet the data requirements in the emerging socio-economic scenario of the country;

(c) whether the Ministry is evolving a National Policy on Official Statistics to give furtherance to the United Nations Fundamental Principles of Official Statistics; and

(d) whether the Ministry is taking steps to revise the base years of Gross Domestic Products (GDP), Index of Industrial Production (IIP) and Consumer Price Index (CPI)?

**Training to weavers**

742. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of TEXTILES be pleased to state:

(a) the details of training imparted to weavers to upgrade their skills and increase productivity in the handloom sector in various States, including Uttar Pradesh; and

(b) the details of amounts spent for undertaking various training programmes in the handloom sector during the last three years?

**Boost to textile sector**

743. SHRI P. BHATTACHARYA:  
DR. AMEE YAJNIK:  
SHRI VIJAY PAL SINGH  
TOMAR:

Will the Minister of TEXTILES be pleased to state:

(a) whether Government plans to boost the textile sector, and has revised the provisions of Technology Upgradation Fund Scheme to create jobs;

(b) if so, the action taken in this regard including remedial measures taken to revive the sick textile industries; and

(c) the details of budget provisions made and the incentives being offered to handloom sector for the said purpose during the current financial years?

**Block level clusters in Andhra Pradesh**

744. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Ministry has sanctioned two block level clusters at Chennur and Venkatachalam in Nellore district of Andhra Pradesh under the National Handloom Development Programme;

(b) if so, to what extent the above clusters have helped the handloom weavers in those blocks and surrounding areas in increasing their income and also upgrading their skill, looms and product development; and

(c) in what manner the Ministry, with the help of the Ministry of Commerce and Industry plans to promote, propagate and market Venkatagiri Sarees from Nellore which have got Geographical Indication?

**Generation of employment for unskilled youth**

745. SHRI RAJMANI PATEL: Will the Minister of TEXTILES be pleased to state:

(a) whether there is a need to create more jobs in textile, garments and leather industry to generate employment for the unskilled youth in the country, particularly in Madhya Pradesh;

(b) whether it is a fact that Government is working in this direction to create jobs in these segment; and

(c) if so, the details thereof?

**Functioning of textile mills**

746. SHRI ANIL DESAI: Will the Minister of TEXTILES be pleased to state:

(a) the number of textile mills functioning in the country during the last three years, city-wise;

(b) the number of workers and employees working in each mill; and

(c) the profit and loss of such mills during the above period?

**Welfare schemes for handloom weavers**

747. SHRI C.M. RAMESH: Will the Minister of TEXTILES be pleased to state:

(a) the number and details of welfare schemes initiated by Government to improve the lot of handloom weavers in the country during the last three years;

(b) the details of amount allocated and spent on these schemes, State-wise; and

(c) whether any analysis has been made by Government about these schemes and whether these schemes have actually, benefited the handloom weaver community, and if so, the details thereof and if not, the reasons therefor?

**Amending Legal Metrology Rules for garment industry**

748. SHRI V. VIJAYASAI REDDY: Will the Minister of TEXTILES be pleased to state:

(a) whether the Legal Metrology (Packaged Commodities) Rules, 2011 are adversely affecting the garment companies and giving elbowroom for inspector raj;

(b) whether the Ministry is aware that Government officials are issuing notices to textile companies saying that there is no expiry date on ready made shirts or socks or centimeters is written as 'cm' instead of 'cms' making directors of companies liable; and

(c) if so, whether the Ministry would amend the above rules to suit the garment industry?

**Support to chikankari artisans**

749. SHRI SANJAY SETH: Will the Minister of TEXTILES be pleased to state:

(a) whether Government extends any support or social security to chikankari workers and other traditional artisans and if so, the details thereof;

(b) in what manner Government plans to organise this sector and rid it off middlemen to save the workers from financial exploitation; and

(c) whether Government plans to help artisans sell their products domestically and earn direct profits rather than exposing them to exploitation by middlemen?

**Reviving traditional skills of weaving**

750. SHRI HARNATH SINGH YADAV: Will the Minister of TEXTILES be pleased to state:

(a) the efforts made by Government to revive the nearly lost traditional skills of weaving of textiles across the country; and

(b) the details of various health insurance and other welfare schemes being run by Government for the weavers, State-wise including Uttar Pradesh?

**Work done for empowering tribals**

†751. MS. SAROJ PANDEY: Will the Minister of TRIBAL AFFAIRS be pleased to state the details of works done by Government to empower the tribals in Chhattisgarh, Jharkhand and Odisha during the last three years and the changes that have come into the lives of tribal people?

**Awareness component in Central Sector Scheme for tribal welfare**

752. DR. SANTANU SEN: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether it is a fact that the awareness component in Central Sector Scheme for tribal welfare is less than twenty per cent of expenditure made;

(b) if so, the reasons therefor;

(c) the details of money spent for publicising schemes for tribal welfare during the last three years, year-wise; and

(d) the details of beneficiaries of the schemes during that period, State-wise?

**Scholarships under National Overseas Scholarship Scheme**

†753 SHRI RAM VICHAR NETAM: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the details of funds allocated under the National Overseas Scholarship Scheme to ST students during the last three years and the number of applications received for this;

(b) the details of eligibility criteria and age limit prescribed under this scheme;

(c) the subjects/courses that could be taken up for scholarship and the time period of study prescribed along with the financial assistance; and

(d) whether there has been an increase in the number of students receiving such scholarships during the last few years and if so, the details thereof?

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†Original notice of the question received in Hindi.

**Welfare scheme for PVTGs**

†754 SHRI RAM VICHAR NETAM: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is implementing a scheme named Development of Particularly Vulnerable Tribal Groups (PVTGs) for the welfare of PVTGs; and

(b) if so, the details and the features thereof?

**Museums for Tribal Freedom Fighters**

755. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is setting up museums for Tribal Freedom Fighters in various States;

(b) if so, the details thereof; and

(c) the details of places where the museums are being set up, the estimated project cost and present status of setting up of those museums?

**Welfare scheme for Naxal-affected areas of Chhattisgarh**

756. SHRI SAMBAJJI CHHATRAPATI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has introduced some special welfare measures in Naxal-affected areas of Chhattisgarh and other adjoining States as part of Central Government sponsored schemes during the last five years;

(b) if so, the details thereof including the funds released during each of the last three financial years, State-wise; and

(c) the details of benefits accrued to the

tribal people of Chhattisgarh due to introduction of the special schemes?

**Rising malnourishment among children**

†757. CH. SUKHRAM SINGH YADAV:  
SHRI VISHAMBHAR PRASAD NISHAD:  
SHRIMATI CHHAYA VERMA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the status of malnourishment among children within the age group of zero to five years in the country;

(b) whether bone infections among the malnourished children are on rise due to which they are becoming victims of disabilities; and

(c) the details of amount spent during the last three years under the schemes run by the Ministry to address malnourishment and outcome thereof, head-wise and State-wise?

**Schemes under Nirbhaya Fund**

758. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number and details of proposals/schemes received from various Ministries and State Governments under the Nirbhaya Fund during the last three years; and

(b) the number of proposals approved by the Empowered Committee of officers till date?

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†Original notice of the question received in Hindi.

**Financial assistance from UNESCO**

759. DR. AMEE YAJNIK: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether a large number of women and children are affected by nutrition deficiency in various parts of the country;

(b) if so, the action taken by Government to meet this challenge;

(c) whether Government has received any financial assistance from the United Nations or UNESCO for women and child development schemes in the country;

(d) the details of funds released under different schemes during the last three years and the current year, State/UT-wise; and

(e) whether Government has formulated any monitoring system for executing these schemes and if so, the details thereof?

**Buildings and services at Anganwadi centres in Jharkhand**

760. SHRI MAHESH PODDAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has received any complaint regarding poor condition of buildings and services at Anganwadi centres in the country including Jharkhand;

(b) if so, the details of such complaints, location-wise;

(c) whether Government has taken any action to resolve such complaints; and

(d) if so, the details thereof?

**Own buildings for Anganwadis**

761. SHRI MOHD. ALI KHAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that number of Anganwadi centres in several States particularly Telangana and Andhra Pradesh are not having their own buildings;

(b) if so, the details thereof;

(c) whether Government is providing funds specifically for construction of Anganwadi buildings; and

(d) the details of total Anganwadis with and without building facilities, State-wise?

**Implementation of child rights**

762. SHRI MOHD. ALI KHAN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that the country is lagging behind in implementation of child rights;

(b) if so, the details thereof; and

(c) the significant challenges that Government faces in implementation of child rights?

**Proposal for women empowerment from Gujarat**

†763. SHRI NARANBHAI J. RATHWA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the name of schemes implemented by Government for women empowerment in Gujarat;

(b) the details of funds allocated by the Central Government to that State during the last three years and the details of unutilised funds out of these and the reasons behind the said funds remaining unutilised;

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†Original notice of the question received in Hindi.



(c) whether the State Government has submitted any proposals in connection with women empowerment in the State and if so, the details thereof; and

(d) the decisions taken by the Central Government on these proposals so far?

#### **Food supply in ICDS**

764. SHRI RITABRATA BANERJEE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is increasingly using food fortification in the nutrition schemes for children and if so, the details thereof;

(b) the details of private companies involved in umbrella ICDS;

(c) whether Government is aware of instances of corruption and leakages in food supply in ICDS, which has led to loss of public money meant for the poor; and

(d) if so, the details thereof?

#### **Proposal for construction of Anganwadi Centre buildings from Rajasthan**

765. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has received any proposal from Rajasthan Government regarding construction of Anganwadi Centre buildings in the State;

(b) if so, the details thereof;

(c) whether Government has made any financial allocation for the said purpose; and

(d) if so, the details thereof and if not, the reasons therefor?

#### **Benefit of BBBP scheme to daughters of poor women**

†766. SHRI SURENDRA SINGH NAGAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that daughters of poor women are not getting benefit of Beti Bachao, Beti Padhao (BBBP) scheme;

(b) if so, the reasons therefor; and

(c) if not, the extent of benefit that rural women has got till now alongwith the status of sex ratio in rural and urban areas of the country after the implementation of this scheme?

#### **Evaluation of success of BBBP scheme**

767. SHRI SUSHIL KUMAR GUPTA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether it is a fact that one of the aims of the Beti Bachao, Beti Padhao (BBBP) scheme is to address the issue of decline in the child sex ratio in critical districts through an awareness campaign as well as through multi-sectoral interventions like registration of pregnancies, increased institutional deliveries and prohibition of sex determination;

(b) whether Government has done any study or evaluation about the success of this programme since its inception; and

(c) if so, the details in this regard?

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†Original notice of the question received in Hindi.

**Beneficiaries under NNM**

768. DR. VINAY P. SAHASRABUDDHE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the number of people benefited under the scheme Poshan Abhiyaan or National Nutrition Mission (NNM) since its inception;

(b) the decline per annum observed in stunting, under nutrition, anaemia among young children, women and adolescent girls and low birth weight since the inception of NNM; and

(c) the estimated amount of money spent by the Ministry under NNM since its inception?

**Distribution of fortified ration**

769. SHRI HUSAIN DALWAI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the States which have started disbursing fortified ration and the details of people who were provided rations, district-wise and State-wise;

(b) whether this plan is proposed to be expanded to other districts as well and if so, the roadmap thereof and if not, the reasons therefor;

(c) whether an assessment was made regarding nutrition requirement for children;

(d) whether the nutrition requirements were found to be same across all children and if so, the details thereof and if not, the basis for standardizing requirements, if any; and

(e) the details of report of assessment of its impact on food subsidy budget?

**Restructuring of Anganwadi Centres**

770. DR. ASHOK BAJPAI: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has any plan/ scheme to restructure Anganwadi Centres for overall development of children including giving them nutritious food, basic education and play activities;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

**Drive to rescue missing children**

771. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has launched any drive to rescue missing children at major railway stations;

(b) if so, the details thereof;

(c) whether Government has details regarding missing children rescued from major railway stations during the last three years; and

(d) if so, the details thereof, State-wise?

**Schemes of the Ministry**

772. SHRI BHUBANESWAR KALITA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of ongoing schemes of the Ministry particularly in Assam and other North Eastern States;

(b) whether these schemes have been formulated in consultation with respective States;

(c) the details of financial allocations made during the last three years together with utilisation by the States during the period; and

(d) the details of monitoring mechanism adopted by Government to ensure proper implementation of the schemes by various State Governments?

**Implementation of law preventing domestic violence**

†773. SHRI RAM NATH THAKUR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the steps being taken by

Government for effective implementation of the law enacted for prevention of domestic violence;

(b) whether no significant reduction is being witnessed in the incidents of domestic violence in the country owing to lack of proper enforcement of the law enacted for prevention of domestic violence;

(c) whether very few cases have been registered under this law due to lack of awareness; and

(d) if so, the steps taken by Government for spreading awareness and better enforcement of the said law?

NEW DELHI;  
*The 21st June, 2019*  
*Jyaishtha 31, 1941 (Saka)*

DESH DEEPAK VERMA,  
*Secretary-General.*

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